

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 660/TT/2020**

**Subject** : Petition for determination of transmission tariff of 2019-24 period for 1 X 500 MVA, 400/220/33 kV, 3-Ph ICT-3 with GIS bays in 400 kV side and AIS bays in 220 kV side at Misa Sub-station under “North Eastern Region Strengthening Scheme-IV (NERSS-IV)” in North-Eastern Region.

**Date of Hearing** : 29.10.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Assam Electricity Grid Corporation Ltd.& 6 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff of 2019-24 period for 1 X 500 MVA, 400/220/33 kV, 3-Ph ICT-3 with GIS bays in 400 kV side and AIS bays in 220 kV side at Misa Sub-station under “North Eastern Region Strengthening Scheme-IV in North-Eastern Region.
  - b. The transmission asset was put under commercial operation on 29.8.2019.
  - c. The NERSS-IV scheme was discussed and agreed in the 4<sup>th</sup> Standing Committee meeting of NER held on 13.12.2014 and 15<sup>th</sup> TCC/NERPC meeting held on 20.8.2015 and 21.8.2015. Subsequently, the Board of Directors of the Petitioner accorded investment approval of the scheme on 16.6.2016.



Subsequently, approval was accorded to modified scheme on 30.11.2016. Other assets of the scheme are covered in Petition No. 237/TT/2018.

d. COD letter, RLDC certificate, CMD letter and CEA approval have been submitted in respect of the transmission asset along with the present petition.

e. There is time over-run of 15 months in case of the transmission asset.

f. Detailed justifications for time over-run have been submitted in the petition which include delay in finalization of layout due to site constraints, delay in transportation of transformers on account of Bihar floods and Brahmaputra river crossing, damage in GIS ducts, site hindrances, extreme weather conditions, etc. which were all uncontrollable factors.

g. The cost variation is on account of decrease in rate of interest on loans, reduction in IEDC and lesser bidding costs as compared to FR cost.

h. Initial Spares claimed are within the norms.

i. The information sought through the Technical Validation letter was filed vide affidavit dated 15.9.2021.

j. No reply has been received from any of the Respondents.

3. The Commission directed the Petitioner to submit Form-12 for the transmission asset by 25.11.2021. The Commission further directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

4. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/  
(V. Sreenivas)  
Deputy Chief (Law)

